

CORRIGENDUM

In partial modification of the earlier notification dated 1 April 2014 in respect to the Constitution of Benches at Lucknow w.e.f. 7 April 2014, the following amendment is incorporated and as such the earlier notification be read as follows:

The Chief Justice will hold the following sittings at Lucknow:

(i) 21.04.2014 to 25.04.2014; and

(ii) 19.05.2014 to 23.05.2014

Hon'ble Judges from Allahabad will hold Court at Lucknow between 07.04.2014 and 30.05.2014 as indicated hereinbelow. During their respective sittings at Lucknow the Hon'ble Judges will take up the determination shown in the roster to be taken up by the Chief Justice (except applications under clause 14 of the U.P. High Court Amalgamation Order, 1948 which is the exclusive jurisdiction of the Chief Justice).

Name of Hon. Judges	Period at Lucknow		
Hon. Sunil Ambwani, J.	07.04.2014	to	11.04.2014
Hon. S.K. Singh, J.	15.04.2014	to	18.04.2014
Hon. Sunil Ambwani, J.	28.04.2014	to	02.05.2014
Hon. S.K. Singh, J.	08.05.2014	to	16.05.2014
Hon. Ashok Bhushan, J.	26.05.2014	to	30.05.2014

CHIEF JUSTICE
02.04.2014

